

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 3223  
TO BE ANSWERED ON 21.03.2023**

**DIGITAL PIRACY IN MUSIC INDUSTRY**

**3223: SHRI NATARAJAN P.R.:**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is aware that the Indian Music Industry is experiencing repercussion due to the film based digital piracy in music industry;

(b) if so, the details thereof and the estimated revenue loss due to this digital piracy through music platforms annually,

(c) whether the Cinema - Autography (Amendment) Bill, 2021 has a safeguard provision to curb the menace of content piracy; and

(d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF INFORMATION & BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS  
[SHRI ANURAG SINGH THAKUR]**

**(a) to (b) No, Sir. The data is not centrally maintained.**

**(c) to (d) This Ministry is not considering to lay any bill named as Cinema-Autography (Amendment) Bill, 2021. However, it may be noted that the Cinematograph (Amendment) Bill, 2019 with a view to impose penalties against unauthorized duplication of films in cinema halls, was laid in the Rajya Sabha on 12.02.2019.**

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